

THE HIGH COURT OF MEGHALAYA SHILLONG

NOTICE

No.HCM.III/166/2019-Judl./Part-I/388 Dated Shillong, the 4th November, 2021

In supersession of the Constitution of Benches as ordered vide Notice No.HCM.III/166/2019-Judl./Part-I/384 dated Shillong, the 12th September, 2021, the Hon'ble, the Chief Justice(Acting), is pleased to constitute the following **DIVISION BENCHES** and **SINGLE BENCHES**, w.e.f. Monday, 8th November, 2021, until further orders:

DIVISION BENCHES		
Sl. NO	NAME OF HON'BLE JUDGES	JURISDICTION
1.	DIVISION BENCH – I: Hon'ble, the Chief Justice(Acting) H.S. Thangkhiew and Hon'ble Mr. Justice W. Diengdoh. [COURT ROOM NO. 1]	1. Public Interest Litigation (PIL); 2. Criminal Appeals; 3. Commercial Appeals under the Commercial Appellate Division of the High Court; 4. All matters relating to tax and revenue and 5. All matters required to be taken by a Division Bench (other than Criminal Appeals).
SINGLE BENCHES		
Sl. NO	NAME OF HON'BLE JUDGES	JURISDICTION
1.	Hon'ble, the Chief Justice(Acting) H.S. Thangkhiew [COURT ROOM NO. 1]	1. Petitions filed under Arbitration & Conciliation Act, 1996; 2. Civil Contempt Cases; 3. Company Petitions; 4. Civil Writ Petitions (from the year 2019 onwards); 5. Civil Revision Petitions; 6. First Appeals; 7. Second Appeal and 8. All Single Bench matters not falling within the determination of any other Single Bench.
2.	Hon'ble Mr. Justice W. Diengdoh [COURT ROOM NO. 2]	1. Civil Writ Petitions (upto the year 2018); 2. Bail matters – both Regular and Anticipatory; 3. Criminal matters including revisions, appeals and misc. cases; 4. MACT Appeals and 5. Transfer Petitions.

BY ORDER

JOINT REGISTRAR (LISTING)

Copy to: -

1. The Registrar-cum-PPS to Hon'ble the Chief Justice(Acting), High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
4. The P.A to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
5. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
6. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
7. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
8. All Court Masters concerned for information and necessary action.
- ✓ 9. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
10. Notice Board.
11. Office File.



JOINT REGISTRAR (LISTING)

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4/11/2021